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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ ARB.P. 451/2024

AAKASH EDUCATIONAL SERVICES LTD ..... Petitioner

Through: Mr. Anunaya Mehta, Advocate *via* video-conferencing with Mr. Satya

Jha. Advocate.

versus

M/S VAG EDUCATIONAL SERVICES & ORS. ..... Respondents Through:

**CORAM:** 

HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER 05.04.2024

**%** 

## I.A. 7684/2024

Exemption granted, subject to just exceptions.

Let requisite compliances be made within 01 week.

Application stands disposed-of.

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Mr. Anunaya Mehta, learned counsel appearing for the petitioner submits that the present petition filed under section 11 of the Arbitration & Conciliation Act 1996 ('A&C'), is premised on order dated 13.02.2024 passed by the Supreme Court in SLP (C) No. 1406/2023 titled *Aakash Educational Services Ltd. vs. M/s VAG Educational Services & Ors.*.

Mr. Mehta has explained the backdrop of the matter and clarified that, in view of the run of events, no fresh invocation notice under section 21 of the A & C Act will be necessary.

Issue notice, returnable on 10.07.2024.

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Upon the petitioner taking requisite steps, let notice be sent to the respondents by all permissible modes, returnable for the next date.

Let the notice indicate that reply to the petition be filed within 03 weeks of service; rejoinder thereto, if any, be filed within 02 weeks thereafter; with copies to the opposing counsel.

Re-notify on 10<sup>th</sup> July 2024.

ANUP JAIRAM BHAMBHANI, J

**APRIL 5, 2024** ds

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